No. 16/PI/2021

Date- 26.07.2021

CIRCULAR

As per this office previous Circular No. 14/PI/2021 dated 01.07.2021, recording of evidence will start in Subordinate Courts/Special Courts/Tribunals from 26.07.2021.

Therefore, in partial modification of above Circular dated 01.07.2021, it is hereby notified that from 26.07.2021, entry in court premises of Subordinate Courts/Special Courts/Tribunals shall be permitted to such litigants and witnesses who have taken at least first dose of Covid-19 vaccine. Relaxation will be given only to those persons after scrutiny whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government.

For ensuring presence of accused/complainants/witnesses/parties, the courts may pass appropriate orders as per law.

All other directions issued vide above Circular dated 01.07.2021 would continue to be observed till further orders.

By Order

REGISTRA NERAL

No. Gen./XV/42/2020/3043

Date – 26.07.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.
- The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&l) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.

REGISTRAR GENERAL

No. 14/PI/2021

Date- 01.07.2021

CIRCULAR

In view of the State Government order dated 26.06.2021 त्रिस्तरीय जन-अनुशासन दिशा–निर्देश 3.0 and after consideration of representations of the Bar Council of Rajasthan and Bar Associations, following directions are issued in supersession of all previous directions, for the functioning of Subordinate Courts/Special Courts/Tribunals from 05.07.2021 till further orders:-

- All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence as well as through video conferencing (Hybrid mode). In view of prevailing conditions, as a preventive measure, all concerned may prefer virtual mode of hearing and e-filing.
- 2 Entry in the court premises will be permitted only to the persons who have taken 1st dose of Covid-19 vaccine on showing the vaccination certificate issued by the competent authority at the entry gates. Relaxation will be given only to those persons after scrutiny whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government.
- 3. Subject to fulfilling the condition of Para-2 above, only those learned Advocates will be permitted in court rooms whose cases are listed before the Courts. Litigants shall not be permitted in court premises except parties-in-person and whose presence have been specifically directed by the Courts. Such litigants would show the court order directing their presence along with their vaccination certificate at the entry gates.
- 4. Hearing of all categories of cases shall commence except recording of evidence. Recording of evidence shall start from 26.07.2021 for which necessary preparation be made by all concerned accordingly. Since, litigants have not been permitted in court premises, the presence of accused/complainants/witnesses/parties should not be insisted and adverse orders be avoided for their absence till 25.07.2021.
- 5. Judicial Custody remands shall be given only through video conferencing as far as permissible.
- 6. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them

Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.

- 7. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
- 8. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge for use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
- 9. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
- 10. Filing of matters may be made physically or through E-Filing. E-Filing may be made on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court (<u>https://hcraj.nic.in/hcraj/efiling.php</u>). District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 11. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu. All concerned may prefer e-pay facility as a preventive measure.
- 12. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders of Hon'ble Supreme Court. Order of Hon'ble Supreme Court may be downloaded at linkhttps://main.sci.gov.in/supremecourt/2021/10651/10651_2021_31_1_2777 <u>6 Order 27-Apr-2021.pdf</u>
- 13. Wearing of Coat for learned Advocates shall remain exempted till further orders. During virtual hearing, learned Advocates are requested to observe

same dress code and decorum as is required and applicable in court room hearing.

- 14. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 15. District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for limiting the entry points in the court premises as per local conditions with the assistance of the Committee of one Judicial Officer, Bar President and one senior court staff, already constituted.
- 16. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 17. Learned Advocates, parties-in-person and whose presence have been specifically directed by the court, while appearing in the courts shall be required to wear face mask and face shield. Wearing of hand gloves should be preferred.
- 18. Entry of law interns in the court premises would be strictly prohibited.
- 19. Entry gate(s) of court premises shall be equipped with requisite thermal scanners. The medical staff shall properly screen all the persons as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 20. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 21. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 22. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with

chemicals.

- 24. The District & Sessions Judges shall ensure vaccination of all concerned stakeholders at the earliest. Covid-19 Testing of learned Advocates and Court Staff would also be continued.
- 25. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
- 26. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.
- 27. The directions issued by this Circular shall be applicable to all the Courts and Tribunals which are under superintendence of Rajasthan High Court under Article 227 of the Constitution of India.

By Order

REGISTRAR GENERAL

No. Gen./XV/42/2020/1849

Date - 01.07.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 13/PI/2021

Date- 27.06.2021

CIRCULAR

In partial modification of this office previous Circular No. 12/PI/2021 dated 24.06.2021, it is hereby notified that from 28.06.2021 to 03.07.2021, Clause-1, 2 and clauses related thereto in above Circular shall remain suspended and during this period, regular hearing of cases in Subordinate Courts/Special Courts/Tribunals shall be only through video conferencing. Other conditions of Circular dated 24.06.2021 as applicable, shall remain same.

By Order

REGISTRAR GENERAL

No.Gen./XV/42/2020/1818

Date - 27.06.2021

- 1. The Registrar cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAF GENERAL

No. 12/PI/2021

Date- 24.06.2021

CIRCULAR

Considering the constant decline in Covid-19 positive cases in the entire State and after exhaustive discussion with medical experts, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all the previous directions, Subordinate Courts/Special Courts/Tribunals would function from 28.06.2021 till further orders with following modalities:-

- All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence as well as through video conferencing. (Hybrid mode). In view of prevailing conditions, as a preventive measure, all concerned may prefer virtual mode of hearing and e-filing.
- 2 Entry in the court premises will be permitted only to the persons who have completed 14 days after their 2nd dose of Covid-19 Vaccination on showing the final vaccination certificate issued by the competent authority at the entry gates. Relaxation will be given only to those persons whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government after scrutiny.
- 3. Subject to fulfilling the condition of Para-2 above, only those learned Advocates will be permitted in court rooms whose cases are listed before the Courts. Litigants shall not be permitted in court premises except parties-in-person and whose presence have been specifically directed by the Courts. Such litigants would show the court order directing their presence and their final vaccination certificate at the entry gates.
- 4. Hearing of all categories of cases shall commence except recording of evidence. Recording of evidence shall start from 26.07.2021 for which necessary preparation be made by all concerned accordingly. Since, litigants have not been permitted in court premises, the presence of accused/complainant/witnesses/parties should not be insisted and adverse orders be avoided for their absence till 25.07.2021.
- 5. Judicial Custody remands shall be given only through video conferencing as far as permissible.
- 6. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have

licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.

- 7. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
- 8. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge for use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
- 9. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
- 10. Filing of matters may be made physically or through E-Filing. E-Filing may be made on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court. (<u>https://hcraj.nic.in/hcraj/efiling.php</u>). District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 11. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu. All concerned may prefer e-pay facility as a preventive measure.
- 12. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders of Hon'ble Supreme Court. Order of downloaded at linkbe Court may Supreme Hon'ble https://main.sci.gov.in/supremecourt/2021/10651/10651_2021_31_1_2777 24.6200 6_Order_27-Apr-2021.pdf

- 13. Wearing of Coat for learned Advocates shall remain exempted till further orders. During virtual hearing, learned Advocates are requested to observe same dress code and decorum as is required and applicable in court room hearing.
- 14. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 15. District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for limiting the entry points in the court premises as per local conditions with the assistance of the committee of one Judicial Officer, Bar President and one senior court staff, already constituted.
- 16. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 17. Learned Advocates, parties-in-person and whose presence have been specifically directed by the court, while appearing in the courts shall be required to wear face mask and face shield. Wearing of hand gloves should be preferred.
- 18. Entry of law interns in the court premises would be strictly prohibited.
- 19. Entry gate(s) of court premises shall be equipped with requisite thermal scanners. The medical staff shall properly screen all the persons as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 20. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 21. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 22. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium

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hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.

- 24. The District & Sessions Judges shall ensure vaccination of all concerned stakeholders at the earliest. Covid-19 Testing of learned Advocates and Court Staff would also be continued.
- 25. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
- 26. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.
- 27. The directions issued by this Circular shall be applicable to all the Courts and Tribunals which are under superintendence of Rajasthan High Court under Article 227 of the Constitution of India.

By Order

REGISTRAR GENERAL

No. Gen./XV/42/2020/1815(I)

Date - 24.06.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 11/PI/2021

Date- 07.06.2021

CIRCULAR

Though, there is decline in Covid-19 positive cases but the risk of spread of infection is still persisting. The State Government has also issued modified lock-down guidelines and continued with various restrictions to contain the spread.

Therefore, considering the overall situation and taking note of the gathering of stakeholders in the court premises on re-opening of all the subordinate courts, for the safety of all concerned, it is hereby notified that Subordinate Courts/Special Courts/Tribunals would continue to function from 09.06.2021 to 28.06.2021 in terms of this office previous Circular No. 05/PI/2021 dated 19.04.2021 (copy enclosed) with following modifications:-

- All interim orders expiring between 09.06.2021 to 28.06.2021 shall remain extended till next date.
- 2. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
- 3. All other directions issued vide Circular dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 28.06.2021.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1685

Date- 07.06.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 05/PI/2021

Date- 19.04.2021

CIRCULAR

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 20.04.2021 to 03.05.2021:-

- 1. Limited number of Subordinate Courts shall function only through video conferencing for matters of urgent nature. One Special Court/Tribunal of each category in every Judgeship shall be kept functional on rotational basis as managed by the Principal District Judge for matters of urgent nature.
- 2. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers would be required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but they shall not leave headquarter without permission.
- 3. During above limited functioning, morning court working hours as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed.
- 4. Following shall be deemed to be matters of urgent nature:
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Suspension of sentence applications
 - iii. Injunctions/Stay Applications.
 - iv. Supurdagi Applications.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. Any other matter which the Court considers to be urgent.
- Judicial custody remands shall be given through video conferencing as far as permissible.

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- 6. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at headquarter and work from home.
- 7. In matters having no urgency, en block common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. For giving common dates, Covid-19 Management Module of CIS be used so that not only the dates are updated in CIS, the same are automatically intimated to concerned Lawyers and Litigants through SMS.
- 8. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 9. Prescribed limitation for filing petitions/application/suits/appeals shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 10. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.
- 11. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
- 12. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge about use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
- 13. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
- 14. Learned Advocates are exempted from wearing Coat during hearing of cases during virtual hearing.

19.4.204 Page - 2 of 5

- 15. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 16. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file within 7 days of resuming regular functioning.
- 17. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 18. The bail bonds and supurdiganama will also be submitted through e-filing or email and the proceedings of verification thereof may be conducted through video conferencing. Original Bail Bonds / Supurdiganama shall be submitted within 7 days of resuming regular functioning.
- 19. Orders of bail/stay application will be sent to concerned Trial/Lower Court through official email.
- 20. The process for service of witnesses issued for the dates upto 03.05.2021 be called unserved by the concerned court.
- 21. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, all the judicial officers and court staff are directed to carry their official Identity Card with them while on official duties.
- 22. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 23. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Court Staff in the court premises in accordance with Covid Guidelines.

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- 24. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 25. Entry of law interns in the court premises would be strictly prohibited.
- 26. All the gates for entry in Court Premises be equipped with requisite thermal scanners. The medical staff will permit the judicial officers and court staff after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 27. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 28. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall be duly ensured. One or more photocopy shop, as per requirement, in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- 29. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 30. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 31. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 32. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be increased for early detection of infected persons and to contain the spread of Covid-19.
- 33. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.

19-4.2021 Page - 4 of 5

- 34. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed. The District & Sessions Judge shall ensure effective compliance of these directions and guidelines.
- 35. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1354(I)

Date- 19.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 10/PI/2021

Date- 24.05.2021

CIRCULAR

Considering the prevailing situation of Covid-19 pandemic, the State Government has continued the State wide lock-down till 08.06.2021.

In view of above order and taking note of the overall situation, it is hereby notified that Subordinate Courts/Special Courts/Tribunals would continue to function from 25.05.2021 to 08.06.2021 in terms of this office previous Circular No. 05/PI/2021 dated 19.04.2021 (copy enclosed) with following modifications:-

- 1. All interim orders expiring between 25.05.2021 to 08.06.2021 shall remain extended till next date.
- 2. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
- 3. All other directions issued vide Circular dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 08.06.2021.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1572

Date- 24.05.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 05/PI/2021

Date- 19.04.2021

CIRCULAR

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 20.04.2021 to 03.05.2021:-

- 1. Limited number of Subordinate Courts shall function only through video conferencing for matters of urgent nature. One Special Court/Tribunal of each category in every Judgeship shall be kept functional on rotational basis as managed by the Principal District Judge for matters of urgent nature.
- 2. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers would be required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but they shall not leave headquarter without permission.
- 3. During above limited functioning, morning court working hours as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed.
- 4. Following shall be deemed to be matters of urgent nature:
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Suspension of sentence applications
 - iii. Injunctions/Stay Applications.
 - iv. Supurdagi Applications.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. Any other matter which the Court considers to be urgent.
- Judicial custody remands shall be given through video conferencing as far as permissible.

19.4.200

- 6. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at headquarter and work from home.
- 7. In matters having no urgency, en block common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. For giving common dates, Covid-19 Management Module of CIS be used so that not only the dates are updated in CIS, the same are automatically intimated to concerned Lawyers and Litigants through SMS.
- 8. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 9. Prescribed limitation for filing petitions/application/suits/appeals shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 10. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.
- 11. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
- 12. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge about use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
- 13. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
- 14. Learned Advocates are exempted from wearing Coat during hearing of cases during virtual hearing.

19.4.204 Page - 2 of 5

- 15. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 16. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file within 7 days of resuming regular functioning.
- 17. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 18. The bail bonds and supurdiganama will also be submitted through e-filing or email and the proceedings of verification thereof may be conducted through video conferencing. Original Bail Bonds / Supurdiganama shall be submitted within 7 days of resuming regular functioning.
- 19. Orders of bail/stay application will be sent to concerned Trial/Lower Court through official email.
- 20. The process for service of witnesses issued for the dates upto 03.05.2021 be called unserved by the concerned court.
- 21. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, all the judicial officers and court staff are directed to carry their official Identity Card with them while on official duties.
- 22. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 23. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Court Staff in the court premises in accordance with Covid Guidelines.

19,4.204

- 24. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 25. Entry of law interns in the court premises would be strictly prohibited.
- 26. All the gates for entry in Court Premises be equipped with requisite thermal scanners. The medical staff will permit the judicial officers and court staff after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 27. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 28. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall be duly ensured. One or more photocopy shop, as per requirement, in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- 29. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 30. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 31. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 32. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be increased for early detection of infected persons and to contain the spread of Covid-19.
- 33. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.

19-4.2021 Page - 4 of 5

- 34. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed. The District & Sessions Judge shall ensure effective compliance of these directions and guidelines.
- 35. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1354(I)

Date- 19.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 08/PI/2021

Date- 16.05.2021

CIRCULAR

To break the chain of infection of Covid-19, in continuation to महामारी रेड अलर्ट-जन अनुशासन पखवाड़ा observed vide order dated 30.04.2021, the State Government has further issued order dated 06.05.2021 for Lock-down from 05.00 am on 10.05.2021 till 05.00 am on 24.05.2021.

In view of above order and considering the prevailing situation of Covid-19 pandemic, it is hereby notified that Subordinate Courts/Special Courts/Tribunals would continue to function from 18.05.2021 to 24.05.2021 in terms of this office previous Circular No. 05/PI/2021 dated 19.04.2021 (copy enclosed) with following modifications:-

- 1. All interim orders expiring between 18.05.2021 to 24.05.2021 shall remain extended till next date.
- 2. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
- 3. All other directions issued vide Circular dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 24.05.2021.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1544(I)

Date- 16.05.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 05/PI/2021

Date- 19.04.2021

CIRCULAR

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 20.04.2021 to 03.05.2021:-

- 1. Limited number of Subordinate Courts shall function only through video conferencing for matters of urgent nature. One Special Court/Tribunal of each category in every Judgeship shall be kept functional on rotational basis as managed by the Principal District Judge for matters of urgent nature.
- 2. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers would be required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but they shall not leave headquarter without permission.
- 3. During above limited functioning, morning court working hours as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed.
- 4. Following shall be deemed to be matters of urgent nature:
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Suspension of sentence applications
 - iii. Injunctions/Stay Applications.
 - iv. Supurdagi Applications.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. Any other matter which the Court considers to be urgent.
- Judicial custody remands shall be given through video conferencing as far as permissible.

19.4.200

- 6. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at headquarter and work from home.
- 7. In matters having no urgency, en block common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. For giving common dates, Covid-19 Management Module of CIS be used so that not only the dates are updated in CIS, the same are automatically intimated to concerned Lawyers and Litigants through SMS.
- 8. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 9. Prescribed limitation for filing petitions/application/suits/appeals shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 10. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.
- 11. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
- 12. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge about use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
- 13. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
- 14. Learned Advocates are exempted from wearing Coat during hearing of cases during virtual hearing.

19.4.204 Page - 2 of 5

- 15. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 16. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file within 7 days of resuming regular functioning.
- 17. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 18. The bail bonds and supurdiganama will also be submitted through e-filing or email and the proceedings of verification thereof may be conducted through video conferencing. Original Bail Bonds / Supurdiganama shall be submitted within 7 days of resuming regular functioning.
- 19. Orders of bail/stay application will be sent to concerned Trial/Lower Court through official email.
- 20. The process for service of witnesses issued for the dates upto 03.05.2021 be called unserved by the concerned court.
- 21. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, all the judicial officers and court staff are directed to carry their official Identity Card with them while on official duties.
- 22. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 23. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Court Staff in the court premises in accordance with Covid Guidelines.

19,4.204

- 24. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 25. Entry of law interns in the court premises would be strictly prohibited.
- 26. All the gates for entry in Court Premises be equipped with requisite thermal scanners. The medical staff will permit the judicial officers and court staff after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 27. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 28. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall be duly ensured. One or more photocopy shop, as per requirement, in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- 29. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 30. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 31. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 32. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be increased for early detection of infected persons and to contain the spread of Covid-19.
- 33. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.

19-4.2021 Page - 4 of 5

- 34. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed. The District & Sessions Judge shall ensure effective compliance of these directions and guidelines.
- 35. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1354(I)

Date- 19.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 07/PI/2021

Date- 02.05.2021

CIRCULAR

For effectively breaking the chain of spread of Covid-19, the State Government is observing महामारी रेड अलर्ट-जन अनुशासन पखवाड़ा from 03.05.2021 to 17.05.2021 and has issued order dated 30.04.2021 for the purpose thereby restricting various activities including closure of work places, commercial establishments and markets.

In view of above order and considering the persisting extreme grave situation, it is hereby notified that Subordinate Courts/Special Courts/Tribunals would continue to function from 04.05.2021 to 17.05.2021 in terms of this office previous Circular No. 05/PI/2021 dated 19.04.2021 (copy enclosed) with following modifications:-

- 1. All interim orders expiring between 04.05.2021 to 17.05.2021 shall remain extended till next date.
- 2. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
- 3. All other directions issued vide Circular dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 17.05.2021.

By Order

REGISTRAR GENERAL Date- 02.05.2021

No. Gen/XV/42/2020/1445(I)

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 05/PI/2021

Date- 19.04.2021

CIRCULAR

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 20.04.2021 to 03.05.2021:-

- 1. Limited number of Subordinate Courts shall function only through video conferencing for matters of urgent nature. One Special Court/Tribunal of each category in every Judgeship shall be kept functional on rotational basis as managed by the Principal District Judge for matters of urgent nature.
- 2. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers would be required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but they shall not leave headquarter without permission.
- 3. During above limited functioning, morning court working hours as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed.
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 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
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 - vi. Any other matter which the Court considers to be urgent.
- Judicial custody remands shall be given through video conferencing as far as permissible.

19.4.200

- 6. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at headquarter and work from home.
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19.4.204 Page - 2 of 5

- 15. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
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19,4.204

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- 33. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.

19-4.2021 Page - 4 of 5

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- 35. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1354(I)

Date- 19.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 05/PI/2021

Date- 19.04.2021

CIRCULAR

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 20.04.2021 to 03.05.2021:-

- 1. Limited number of Subordinate Courts shall function only through video conferencing for matters of urgent nature. One Special Court/Tribunal of each category in every Judgeship shall be kept functional on rotational basis as managed by the Principal District Judge for matters of urgent nature.
- 2. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers would be required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but they shall not leave headquarter without permission.
- 3. During above limited functioning, morning court working hours as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed.
- 4. Following shall be deemed to be matters of urgent nature:
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Suspension of sentence applications
 - iii. Injunctions/Stay Applications.
 - iv. Supurdagi Applications.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. Any other matter which the Court considers to be urgent.
- Judicial custody remands shall be given through video conferencing as far as permissible.

19.4.200

- 6. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at headquarter and work from home.
- 7. In matters having no urgency, en block common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. For giving common dates, Covid-19 Management Module of CIS be used so that not only the dates are updated in CIS, the same are automatically intimated to concerned Lawyers and Litigants through SMS.
- 8. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 9. Prescribed limitation for filing petitions/application/suits/appeals shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 10. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.
- 11. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
- 12. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge about use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
- 13. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
- 14. Learned Advocates are exempted from wearing Coat during hearing of cases during virtual hearing.

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- 15. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 16. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file within 7 days of resuming regular functioning.
- 17. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 18. The bail bonds and supurdiganama will also be submitted through e-filing or email and the proceedings of verification thereof may be conducted through video conferencing. Original Bail Bonds / Supurdiganama shall be submitted within 7 days of resuming regular functioning.
- 19. Orders of bail/stay application will be sent to concerned Trial/Lower Court through official email.
- 20. The process for service of witnesses issued for the dates upto 03.05.2021 be called unserved by the concerned court.
- 21. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, all the judicial officers and court staff are directed to carry their official Identity Card with them while on official duties.
- 22. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 23. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Court Staff in the court premises in accordance with Covid Guidelines.

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- 24. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 25. Entry of law interns in the court premises would be strictly prohibited.
- 26. All the gates for entry in Court Premises be equipped with requisite thermal scanners. The medical staff will permit the judicial officers and court staff after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 27. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 28. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall be duly ensured. One or more photocopy shop, as per requirement, in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- 29. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 30. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 31. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 32. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be increased for early detection of infected persons and to contain the spread of Covid-19.
- 33. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.

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- 34. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed. The District & Sessions Judge shall ensure effective compliance of these directions and guidelines.
- 35. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1354(I)

Date- 19.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 04/PI/2021

Date- 15.04.2021

CIRCULAR

In view of the Guidelines dated 14.04.2021 issued by the State Government for containment of spread of second wave of Covid-19, while continuing with the directions issued by this office earlier Circular No. 03/PI/2021 dated 10.04.2021, following further directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 16.04.2021 onwards till 30.04.2021:-

- On 16.04.2021 and 17.04.2021, all the Subordinate Courts/Special Courts/ Tribunals would rise at 03.30 pm and the offices would function only till 04.00 pm.
- From 19.04.2021, morning court timings will be observed in respective Subordinate Courts/Special Courts/ Tribunals as per this Office Notification No. 02/E.V./2021 dated 01.03.2021. Subordinate Courts/Special Courts/ Tribunals, where morning court timings are not applicable, shall rise at 03.30 pm and their offices would function only till 04.00 pm.
- 3. As per above Guidelines dated 14.04.2021 of the State Government (copy enclosed), in offices having more than 100 employees, only such staff members would be called in office on rotational basis who are required to manage court or office work. Remaining staff would remain available on headquarter and would work from home.
- 4. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1351(I)

Date- 15.04.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

राजस्थान सरकार

गृह (ग्रुप-9) विभाग

कमांक प. 33(2)गृह—9/2019

जयपुर, दिनांकः 14.04.2021

आदेश

विषय : कोविड 19 की दूसरी लहर के प्रसार को रोकने हेतु गाईडलाईन्स।

कोविड—19 के मामलों में ताजा बढ़ोतरी चिन्ता का कारण है। विशेषज्ञों की राय में कोविड की दूसरी लहर पहली लहर से अधिक खतरनाक है, चूंकि **दूसरी कोविड लहर** में कुल संक्रमित एवं मृतकों में से लगभग 30 प्रतिशत ग्रामीण क्षेत्रों में तथा 60 प्रतिशत संक्रमण 45 वर्ष से कम आयु वर्ग में पाया जा रहा है एवं आरटी—पीसीआर नेगेटिव रिपोर्ट आने के पश्चात् भी व्यक्ति में कोविड पाया जा रहा है।

सितम्बर-अक्टूबर 2020 में जब पहली लहर का संक्रमण सर्वाधिक (पीक पर) था तब जितने संक्रमित मामले और मृत्यु प्रतिदिन हुई थी उससे अधिक प्रतिदिन पॉजिटिव मामले और मृत्यु अप्रैल के पहले 10 दिनों में हो चुके हैं।

इस मोड़ पर कोविड—19 के प्रसार को रोकने हेतु हासिल किये गये संतोषजनक लाभों को समेकित (Consolidate) किये जाने की आवश्यकता है तथा शीघ्रता से पूरी तरह सामान्य स्थिति बहाल करने को दृष्टिगत रखते हुए महामारी के प्रसार की श्रृंखला को प्रभावी ढंग से तोड़ने की आवश्यकता है।

राज्य में कोविड—19 संक्रमण फैलाव के वर्तमान परिदृश्य को ध्यान में रखते हुए **दिनांक** 16.04.2021 से दिनांक 30.04.2021 तक की अवधि के लिये राजस्थान राज्य में निम्नलिखित गाइडलाईन्स एतद्द्वारा जारी की जाती है।

स्थानीय प्रतिबन्ध

 राज्य के समस्त क्षेत्रों में सांय 6:00 बजे से प्रातः 5:00 बजे तक रात्रि कालीन कर्फ्यू रहेगा। सभी बाजार, कार्य स्थल एवं व्यावसायिक कॉम्प्लेक्स रात्रि कालीन कर्फ्यू के दौरान बंद रहेंगें। बाजार एवं व्यावसायिक प्रतिष्ठान आदि सांय 5:00 बजे बंद कर दिये जायें ताकि सम्बन्धित स्टाफ एवं अन्य व्यक्ति सांय 6:00 बजे तक अपने घर पहुंच जाये।

समस्त राजकीय कार्यालय (कोविड मेनेजमेन्ट से संबन्धित समी कार्यालय, वॉर रूम, कन्ट्रोल रूम को छोड़कर) सांय 4:00 बजे तक खुले रहेंगे। समस्त निजी कार्यालय एवं प्रतिष्ठानों को परामर्श दिया जाता है कि कोविड संक्रमण की वर्तमान परिस्थिति को देखते हुएं वह भी अपने कार्यालय समय को इस अनुरूप परिवर्तित करें।

रात्रिकालीन कर्फ्यू निम्नलिखित पर लागू नहीं होगाः-

- i. वे फैक्ट्रियां, जिनमें निरन्तर उत्पादन हो रहा हो।
- ii. वे फैक्ट्रियां, जिनमें रात्रिकालीन शिफ्ट चालू हो।
- iii. आई.टी. कम्पनियां।
- iv. कैमिस्ट शॉप।
- v. अनिवार्य एवं आपातकालीन सेवाओं से सम्बन्धित कार्यालय।
- vi. विवाह सम्बन्धी समारोह।
- vii. चिकित्सा सेवाओं से सम्बन्धित कार्यस्थल।
- viii. बस स्टैण्ड, रेल्वे स्टेशन और एयरपोर्ट से आने/जाने वाले यात्रीगण।
- ix. माल परिवहन करने वाले भार वाहनों के आवागमन, माल के लोडिंग एवं अनलोडिंग तथा उक्त कार्य हेतु नियोजित व्यक्ति।
- x. सरकार द्वारा अनुमत।

(इस हेतु पृथक से पास की आवश्यकता नहीं होगी। पहचान-पत्र/निमंत्रण पत्र/यात्रा टिकट पर्याप्त होंगे।)

उपरोक्त वर्णित सभी संस्थाओं/संगठनों द्वारा कोविड—19 सुरक्षा प्रोटोकॉल का सख्ती से पालना की जायेगी। जिला प्रशासन/Joint Enforcement Teams/Anti-Covid Teams द्वारा इस सम्बन्ध में सख्त निगरानी एवं पर्यवेक्षण किया जायेगा और यदि कोई संस्था/संगठन उल्लंघन करता पाया जाता है, तो संस्था/संगठन के परिसर को सील किया जायेगा।

ग्रामीण क्षेत्रो में आपदा प्रबंधन, सहायता एवं नागरिक सुरक्षा विभाग, राज. द्वारा जारी आदेश दिनांक 03.04.2020 को गठित ग्राम पंचायत स्तरीय कोर ग्रुप द्वारा कोविड दिशा–निर्देशों की पालना सुनिश्चित कराई जाएगी।

Sundant

शिक्षण संस्थान

- राज्य सरकार द्वारा सरकारी एवं निजी शिक्षण संस्थानों के सम्बन्ध में निम्नानुसार निर्णय लिया गया है:
 - a. समस्त शैक्षणिक / कोचिंग संस्थाऐं, लाईब्रेरीज आदि बंद रहेंगे।
 - b. कक्षा 8वीं, 9वीं एवं 11वीं को सीधे ही 9वीं, 10वीं एवं 12वीं कक्षा में प्रमोट करने की कार्यवाही की जाएगी। इस हेतु शिक्षा विभाग द्वारा उचित आदेश पृथक से जारी किये जायेंगे।
 - c. सेन्ट्रल बोर्ड ऑफ सेकेंडरी एजुकेशन (CBSE) के नोटिफिकेशन दिनांक 14.04.2021 द्वारा कक्षा 10वीं की परीक्षाएं निरस्त एवं कक्षा 12वीं की परीक्षा को स्थगित किया गया है। इसी अनुरूप राजस्थान बोर्ड ऑफ सेकेंडरी एजुकेशन (RBSE) द्वारा वर्तमान में चल रही कक्षा 10वीं एवं 12वीं की प्रायोगिक परीक्षाऐं एवं आगे होने वाली लिखित परीक्षाओं को स्थगित किया जायेगा। इस हेतु शिक्षा विभाग द्वारा उचित आदेश पृथक से जारी किये जायेंगे।
 - d. मेडिकल व नर्सिंग महाविद्यालयों में भी अध्ययन यथावत् रहेगा।
 - e. ऑनलाईन/डिस्टेंस लर्निंग जारी रहेगी एवं इसे प्रोत्साहित किया जायेगा।

राज्य सरकार के गृह विभाग, चिकित्सा एवं स्वास्थ्य विभाग व शिक्षा विभाग द्वारा जारी किये गये पूर्व दिशा–निर्देशों की पूर्ण पालना सुनिश्चित की जावेगी।

समारोह आयोजन (Gatherings)

 समस्त निजी आयोजन यथा विवाह इत्यादि में आमंत्रित अतिथियों की संख्या 50 से अधिक नहीं होगी। निम्नांकित दिशा—निर्देश दिनांक 16.04.2021 से 31.05.2021 तक प्रभावी रहेंगे।

आयोजन कर्ता द्वाराः-

- a. विवाह समारोह में बैण्ड—बाजा वादकों को 50 व्यक्तियों की संख्या से अलग रखा जायेगा।
- b. विवाह के सम्बन्ध में उपखण्ड मजिस्ट्रेट को पूर्व सूचना देनी आवश्यक होगी। (प्राथमिकता से ई—मेल द्वारा)
- c. कार्यक्रमों के दौरान सामाजिक दूरी सुनिश्चित करना अनिवार्य होगा।
- d. फेस मास्क पहनना अनिवार्य होगा "नो मास्क नो एन्ट्री" की सख्ती से पालना की जायेगी।
- e. स्क्रीनिंग एवं स्वच्छता सुनिश्चित की जायेगी : प्रवेश एवं निकास के बिन्दुओं पर थर्मल स्केनिंग, हैण्ड वाश एवं सेनेटाईज़र के प्रावधान किये जायेंगे।

Sun June f. सामान्य सुविधाओं एवं मानव सम्पर्क में आने वाले सभी बिन्दु जैसे रेलिंगस, डोर हैण्डलस आदि को बार-बार सेनेटाईज़ किया जायेगा।

3

- g. विवाह आयोजनकर्ता द्वारा समारोह की वीडियों ग्राफी करवाई जायेगी एवं संबंधित उपखण्ड अधिकारी द्वारा मांगने पर उपलब्ध करवाई जायेगी।
- h. यदि कोई मैरिज गार्डन/स्थान कोविड—19 प्रोटोकॉल के प्रावधानों का उल्लंघन करता पाया जाता है, तो उसको एक सप्ताह के लिए सील कर दिया जाएगा।
- 4. अन्त्येष्टि/अन्तिम संस्कार सम्बन्धी कार्यक्रम : अनिवार्य रूप से फेस मास्क पहनने, सामाजिक दूरी एवं थर्मल स्केनिंग, हेंडवॉश और सेनेटाईजर के प्रावधानों के साथ। अनुमत व्यक्तियों की संख्या 20 से अधिक नहीं होगी।
- समस्त प्रकार के सार्वजनिक सामाजिक, राजनैतिक, खेल–कूद सम्बन्धी, मनोरंजन, शैक्षणिक, सांस्कृतिक एवं धार्मिक समारोह/जुलुस/त्योहारों/मेलों की अनुमति नहीं होगी।
- 6. पूजा—अर्चना, इबादत आदि घर पर रहकर ही की जावे। धार्मिक स्थलों पर प्रबंधन द्वारा ही नियमित पूजा—अर्चना, इबादत आदि जारी रहेगी। जिन स्थलों पर ऑनलाइन दर्शनों की व्यवस्था है, वह जारी रहेगी।
- रिनिमा हॉल्स / थियेटर / मल्टीप्लेक्स, मंनोरंजन पार्क एवं समान स्थान बंद रखे जावेंगें।
- स्विमिंग पूल्स / जिम को खोलने की अनुमति नहीं होगी।
- 9. रेस्टारेन्ट्स / क्लब्स के सम्बन्ध में निम्नानुसार निर्देश जारी किये जाते हैं:-
 - a. समस्त रेस्टोरेन्ट्स / क्लब्स् को 50 प्रतिशत की क्षमता के साथ खोलने की अनुमति होगी। इस हेतु बैठक व्यवस्था को ऑलटरनेट (एक छोड़कर एक) रूप से बैठाया जायेगा।
 - b. रेस्टोरेन्ट / क्लब्स में रात्रि कालीन कर्फ्यू की पालना सुनिष्चित की जावेगी, परन्तु रेस्टोरेन्ट से होम डिलीवरी (Home Delivery) रात्रि 8:00 बजे तक अनुमत होगी।
 - c. होटल एवं रेस्टोरेन्ट द्वारा अपने इन हाऊस गेस्ट को सर्विस देना अनुमत होगा।

0. कोविड—19 उपयुक्त व्यवहार (Covid Appropriate Behaviour)

- a. जिला कलक्टर और जिला मजिस्ट्रेट कोविड–19 उपयुक्त व्यवहार यथा फेस मास्क पहनने, हाथों को बार–बार धोना और सामाजिक दूरी बनाये रखने को बढ़ावा देने के लिए सभी आवश्यक उपाय करेंगे।
- b. फेस मास्क पहनना एक आवश्यक निवारक उपाय है। इस मुख्य आवश्यकता को लागू करने के लिए, सार्वजनिक और कार्य स्थलों पर चेहरे पर मास्क नहीं पहनने वाले व्यक्तियों पर उचित जुर्माना लगाने जैसी कार्यवाही की जावे।

c. भीड़—भाड़ वाली जगहों, विशेषकर बाजारों, साप्ताहिक बाज़ारों और सार्वजनिक परिवहन में सामाजिक दूरी बनाये रखना संक्रमण के प्रसार को रोकने के लिए भी महत्वपूर्ण है। विमान, ट्रेन और मेट्रो रेल में यात्रा को विनियमित करने के लिए एसओपी पहले से ही लागू है, उसे भी सख्ती से लागू किया जावे। इनकी कड़ाई से अनुपालना करवाई जावे।

11. कोविड—19 के प्रबन्धन हेतु सामान्य सुरक्षा निर्देश :

सभी जिलों एवं सभी क्षेत्रों के लिए निम्नांकित सामान्य सुरक्षा निर्देश लागू रहेंगेः

a. कार्य स्थलों में (At work places) :

- i. आपातकालीन सेवाओं जैसे पुलिस, फायर, एंबुलेंस एवं अन्य कोविड कार्य संबंधी एजेंसी के अलावा समस्त सरकारी एवं निजी कार्यालय जिनमें कार्मिकों की संख्या 100 से अधिक है, में कार्यालय उपस्थिति 50 प्रतिशत ही अनुमत होगी एवं शेष कार्मिक वर्क फ्रॉम होम (घर से कार्य) करेंगे। वर्क फ्रॉम होम कार्मिकों की सेवा Anti COVID Team (ACT) के रूप में भी ली जा सकती है।
- ii. घर से कार्य (WfH) : जहाँ तक सम्भव हो ज्यादा से ज्यादा कार्मिकों को घर से काम करने के लिए प्रोत्साहित किया जाये।
- iii. कार्य स्थल पर किसी भी कार्मिक के कोविड पॉजिटिव या फिर संभावित संक्रमण की स्थिति बनने पर कार्यालय अध्यक्ष द्वारा कार्यालय कक्ष को 72 घंटे के लिए बंद किया जा सकेगा।
- iv. कार्यालयों में बाहर से आने वाले आगंतुक कम-से-कम होने चाहिए और कार्यालय के कर्मचारियों, जो एक ही परिसर में मौजूद है, के अलावा सभी के साथ बैठक ऑनलाइन आयोजित की जानी चाहिए।
- v. राज्य में वर्तमान मे रबी की फसलों की आवक मण्डियों मे हो रही है तथा समर्थन मूल्य पर फसलों का क्रय किया जा रहा है। अतः ऐसे केन्द्रों पर भी कोविड उपयुक्त व्यवहार की पालना सुनिश्चित की जावे।
- vi. जांच एवं स्वच्छता (Screening and Hygiene) : सभी प्रवेश और निकास बिन्दुओं और कॉमन स्थानों पर थर्मल स्केनिंग, हैण्डवॉश और सैनिटाईजर का प्रबन्ध किया जावे।
- vii. बार—बार सैनिटाईजेशन करना : सम्पूर्ण कार्य स्थलों, आम सुविधाओं और मानव सम्पर्क में आने वाले सभी बिन्दुओं जैसे दरवाजे के हैण्डल आदि का शिफ्टों के मध्य बार—बार सैनिटाईजेशन करना सुनिश्चित किया जायेगा।

Sendur.

viii. सामाजिक दूरी : कार्य स्थलों के प्रभारी व्यक्तियों द्वारा श्रमिकों के बीच पर्याप्त दूरी, पारियों के बदलने में पर्याप्त अन्तराल तथा लंच ब्रेक में उपयुक्त अन्तराल आदि के माध्यम से सामाजिक दूरी को सुनिष्टिचत किया जायेगा।

b. <u>दुकानें (Shops)</u>:--

- i. दुकानों में ग्राहकों के मध्य पर्याप्त दूरी सुनिश्चित की जायेगी। "नो मास्क नो सर्विस" जैसे कि जिस किसी ग्राहक ने फेस मास्क नहीं पहन रखा होगा तो उसको दुकानदार द्वारा कोई सामान विकय नहीं किया जायेगा।
- ii. दुकानों पर गोले बनाकर सोशल डिस्टेसिंग की पालना सुनिश्चित की जाएगी।
- iii. यदि कोई दुकानदार "नो मास्क नो सर्विस" प्रोटोकॉल का उल्लंघन करता पाया जाता है, तो दुकान को 72 घंटे के लिए सील कर दिया जाएगा।
- iv. दुकानदार स्वयं भी अनिवार्य रूप से मास्क का उपयोग करेंगे।
- राशन की दुकानों पर लगी पोस मशीन को सेनेटाईज करवाया जाए तथा दुकानों पर सोशल डिस्टेंसिंग की पालना सुनिश्चित की जाएगी।

c. सार्वजनिक स्थानों में (In Public Places) :

- i. मुंह को ढकना (Face Covering): सभी सार्वजनिक व कार्य स्थलों एवं परिवहन के दौरान फेस मास्क पहनना अनिवार्य होगा। "नो मास्क नो मूवमेंट" की सख्ती से पालना सुनिष्टिचत कराई जायेगी।
- सामाजिक दूरी : सार्वजनिक स्थानों में प्रत्येक व्यक्ति के 6 फीट यानी ('2 गज की दूरी'') बनाये रखेगा।
- iii. सार्वजनिक और कार्य स्थलों पर थूकना निषिद्ध है और जुर्माने से दण्डनीय है।

iv. सार्वजनिक स्थानों पर शराब, पान, गुटका, तम्बाकू आदि का सेवन निषिद्ध है और जुर्माने से दण्डनीय है।

v. सभी व्यक्तियों को यह सलाह दी जाती है कि वे किसी ऐसी सतह, जो सार्वजनिक सम्पर्क में है, को छूने के उपरान्त साबुन और पानी से हाथ धोयें/सेनिटाईजर का उपयोग करें।

12. व्यक्तियों के आवागमन / परिवहन (Movement of People/ Transport)

सार्वजनिक परिवहन निम्नलिखित प्रतिबंधों के साथ चालू रहेगा :--

ऑटो रिक्शा	चालक +2 सवारी केवल	
टैक्सी (चौपहिया)	चालक +RTO के अनुसार वाहन की क्षमता का 50 प्रतिशत	
बस	बैठक क्षमता का 50 प्रतिशत ही अनुमत होगा, इस हेतु बैठक व्यवस्था को Alternate (एक छोड़कर एक) रूप से रखा जाए। साथ ही सार्वजनिक परिवहन में कोई भी व्यक्ति खड़े होकर यात्रा न करें।	

- a. प्रत्येक यात्रा के बाद सभी वाहनों को सैनेटाइज किया जाएगा।
- b. निजी वाहन सवारियों की संख्या पंजीकृत वाहन की स्वीकृत बैठक क्षमता से अधिक नहीं होगी।
- c. वस्तुओं के अन्तर्राज्यीय एवं राज्य के अन्दर आवागमन पर कोई प्रतिबंध नहीं होगा। ऐसे आवागमन के लिये पृथक से अनुमति/अनुमोदन/ई–परमिट की आवश्यकता नहीं होगी।
- d. सभी कॉमर्शियल यात्री परिवहन वाहन यात्रा से पहले एवं यात्रा के पश्चात् सीटों एवं छूने के बिंदुओं के उपयुक्त सैनिटाईजेशन एवं अन्य निर्धारित सुरक्षा सावधानियों की शर्तों की अनुपालना के अधीन बस, टैक्सी, कैब, संचालक (ओला/उबर आदि) ऑटो रिक्शा, साईकिल रिक्शा आदि का संचालन भी अनुमत होगा।
- e. यात्री ट्रेन, घरेलू हवाई यात्रा आदि द्वारा आवागमन गृह मंत्रालय, भारत सरकार द्वारा जारी की गयी मानक संचालन प्रक्रिया (SOP) द्वारा नियमित किया जाना निरन्तर जारी रहेगा।
- f. राज्य के बाहर से आने वाले यात्रियों की राजस्थान में आगमन से पूर्व यात्रा प्रारम्भ करने के 72 घण्टे के अन्दर करवाई गई RT-PCR नेगेटिव जांच रिपोर्ट प्रस्तुत करना अनिवार्य होगा। यदि कोई यात्री RT-PCR नेगेटिव जांच रिपोर्ट प्रस्तुत करने में असमर्थ रहता है, तो गंतव्य पर पहुंचने पर 15 दिन के लिए क्वारंटीन किया जायेगा।

Sundu

इस सम्बन्ध में निम्नानुसार कार्यवाही सुनिश्चित की जायेगी :--

- i. राज्य में बाहर से आने वाले समस्त यात्रियों हेतु थर्मल स्क्रीनिंग अनिवार्य होगी एवं संबंधित प्राधिकारी द्वारा आगन्तुक यात्रियों की रेण्डम (random) RT-PCR जॉच की जायेगी।
- ii. सभी जिला कलक्टर्स राज्य के बाहर से सड़क मार्ग से आने वाले लोगों की RT-PCR नेगेटिव रिपोर्ट की जांच हेतु पूर्व की भांति प्रवेश द्वार पर चेक-पोस्ट स्थापित कर राज्य सरकार द्वारा लिये गये निर्णय की पूर्ण पालना सुनिश्चित करायेंगे। बॉर्डर चेक पोस्ट पर पल्स ऑक्सीमीटर की उपलब्धता सुनिश्चित करवाया जावे।
- iii. महाप्रबंधक, उत्तर-पश्चिम रेलवे, जयपुर, राजस्थान द्वारा राज्य के बाहर से रेलवे के माध्यम से यात्रा करने वाले यात्रियों की RT-PCR नेगेटिव जांच रिपोर्ट के सम्बन्ध में जारी आदेशों की पालना सुनिश्चित करायी जायेगी।
- iv. एयरपोर्ट डायरेक्टर, एयरपोर्ट ऑथोरिटी ऑफ इण्डिया, सांगानेर, जयपुर द्वारा राज्य के बाहर से हवाई माध्यम से यात्रा करने वाले यात्रियों की RT-PCR नेगेटिव जांच रिपोर्ट के सम्बन्ध में जारी आदेशों की पालना सुनिश्चित करायी जायेगी।

13. उपरोक्त आदेशों के साथ निम्नानुसार परामर्श जारी किये जाते हैं :--

a. कुछ जिला कलक्टर एंव जिला मजिस्ट्रेट, द्वारा अपने जिले में व्यापारिक संगठनों से सहमति कर बाजारों में साप्ताहिक अवकाश की कार्यवाही कराई गई है।

अतः सभी जिला कलक्टर एवं जिला मजिस्ट्रेट तथा पुलिस अधीक्षक अपने जिलों में लोगों / व्यापारिक संगठनों से बातचीत कर इस तरह की कार्यवाही सुनिश्चित करावें।

b. राजस्थान के समस्त निवासियों को परामर्श दिया जाता है कि अनावश्यक रूप से घरों से बाहर न निकलें, जब तक कि कोई अति आवश्यक कार्य न हो एवं कोविड प्रोटोकॉल जैसे मास्क पहनना, सामाजिक दूरी बनाए रखना, हाथों को बार—बार सेनेटाईज करना इत्यादि की पालना भी सुनिश्चित करें।

c. भेद्य व्यक्तियों (Vulnerable Persons) जैसे (60 वर्ष और उससे अधिक आयु के व्यक्ति, पुराने रोगों एवं सःरूग्णता परिस्थितियों से पीड़ित व्यक्ति, गर्भवती महिलाऐं तथा 10 वर्ष से कम आयु के बालक) को घर पर ही रहने एवं केवल आवश्यक व स्वाख्थ्य उद्देश्यों के लिए ही और यदि अपरिहार्य परिस्थितियां ऐसी मांग करें तो ही बाहर जाने की सख्त हिदायत दी जाती

है। घर से बाहर जाने पर यह अति—आवश्यक है कि वे समय—समय पर निर्दिष्ट सुरक्षा सावधानियों की सर्वाधिक पालना करें।

d. समस्त धार्मिक, सामाजिक, गैर सरकारी संस्थाओं, उद्योग जगत, व्यापार मण्डल और कर्मचारी संगठनों से भी विनम्र आग्रह है कि इस कोविड संक्रमण को देखते हुए सकारात्मक दृष्टि से सहयोग करें और अपने स्तर पर Covid Appropriate Behaviour हेतु अपील करें।

14. गाईडलाईन्स की सख्त अनुपालना:

उक्त दिशा—निर्देशों का उल्लंघन करने पर आईपीसी की धारा 188 के कानूनी प्रावधानों के अन्तर्गत व अन्य कानूनी प्रावधान जो लागू हों के अलावा आपदा प्रबंधन अधिनियम, 2005 की धारा 51 से 60 एवं राजस्थान महामारी अधिनियम, 2020 के अनुसार कार्रवाई सुनिश्चित की जायेगी।

उपरोक्त शर्तों में से किसी का भी उल्लंघन अपराध है और भारी जुर्माने एवं आयोजन स्थल को सील करने की कार्यवाही के साथ दंडनीय है।

15. क्रियान्वयन मशीनरीः

विभाग द्वारा जारी समसंख्यक आदेश दिनांक 26 मार्च, 2020 के अनुरूप होगी।

- 16. नगर निकाय विभाग द्वारा जिले में स्थापित सभी कन्टेनमेंट जोन्स में निरंतर सेनेटाईजेशन की कार्यवाही सुनिश्चित की जायेगी।
- 17. पूर्व में जारी गाईडलाइन्स दिनांक 31.03.2021, दिनांक 04.04.2021 एवं दिनांक 09.04.2021 द्वारा जारी अन्य दिशा—निर्देश यथावत रहेंगे।
- 18. यह आदेश दिनांक 16.04.2021 प्रातः 6:00 बजे से प्रभावी होंगे।

(अभय कुमार)

प्रमुख शासन सचिव, गृह

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु :--

- 1. सचिव, राज्यपाल महोदय
- 2. प्रमुख सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान।
- 3. सचिव, राजस्थान विधान सभा
- 4. विशिष्ट सहायक / निजी सहायक, सभी माननीय मंत्रीगण / राज्य मंत्रीगण
- 5. उप सचिव, मुख्य सचिव, राजस्थान।
- 6. समस्त अतिरिक्त मुख्य सचिव / प्रमुख शासन सचिव / शासन सचिव।
- 7. महानिदेशक पुलिस, राजस्थान।
- 8. महानिदेशक जेल/होमगार्ड।
- 9. सभी विभागाध्यक्ष।
- 10. समस्त सम्भागीय आयुक्त।
- 11. समस्त कलेक्टर्स।

- 12. पुलिस आयुक्त, जयपुर/जोधपुर।
- 13. महानिरीक्षक / उप महानिरीक्षक, पुलिस रेंज, राजस्थान।
- महाप्रबंधक, उत्तर–पश्चिम रेलवे, जयपुर, राजस्थान।
 एयरपोर्ट डायरेक्टर, एयरपोर्ट ऑथोरिटी ऑफ इण्डिया, सांगानेर, जयपुर।
- समस्त जिला पुलिस अधीक्षक/पुलिस उपायुक्त , जयपुर / जोधपुर
 समस्त मुख्य कार्यकारी अधिकारी, जिला परिषद
- 18. समस्त प्रादेशिक परिवहन अधिकारी / जिला परिवहन अधिकारी।
- 19. आयुक्त, सूचना एवं जनसम्पर्क विभाग को व्यापक प्रचार प्रसार हेतु ।

71122 (सुरेश चन्द गुप्ता) शासन सचिव, गृह

राजस्थान महामारी अधिनियम, 2020 धारा 4 के अंतर्गत घोषित अपराध एवं धारा 11 के अंतर्गत शास्ति एवं शमन करने की शक्तियां निम्नानुसार है:--

क्र. सं.		शास्ति	शमन करने के लिए प्राधिकृत अधिकारी
1.	कोई व्यक्ति जो सार्वजनिक या कार्यस्थल पर फेस मास्क या फेस कवर(जिससे नाक और मुंह समुचित रूप से ढका हो) नहीं पहने हुए हो।		 समस्त कार्यपालक मजिस्ट्रेट सहायक उप निरीक्षक एवं उससे उच्च स्तर के पुलिस अधिकारी राजस्व निरीक्षक से अनिम्न रेंक के नगर निगम, नगर परिषद,
2.	कोई दुकानदार द्वारा, ऐसे किसी व्यक्ति को जिसने फेस मास्क या फेस कवर नहीं पहना हुआ हो, किसी वस्तु का विक्रय करना।		नगर पालिका के अधिकारी 4. जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी
3.	कोई व्यक्ति जो सार्वजनिक स्थान पर सामाजिक दूरी (अन्य व्यक्ति से न्यूनतम 6 फीट) बनाकर नहीं रखता है।	100/-	
4.	किसी व्यक्ति द्वारा सार्वजनिक स्थान पर थूकने पर।	200/-	 समस्त कार्यपालक मजिस्ट्रेट सहायक उप निरीक्षक एवं उससे
5.	कोई व्यक्ति सार्वजनिक स्थान पर शराब, पान, गुटखा, तम्बाकू का उपभोग करते हुए पाये जाने पर।		उच्च स्तर के पुलिस अधिकारी जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी
6.	उपखण्ड मजिस्ट्रेट को लिखित में पूर्व सूचना दिये बिना विवाह से सम्बन्धित किसी समारोह या जमाव का आयोजन करना या उस समारोह में सामाजिक दूरी बनाकर नहीं रखना।	5,000 / -	 समस्त कार्यपालक मजिस्ट्रेट जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी
7.	विवाह से सम्बन्धित समारोह आयोजन, जिसमें 50 से अधिक व्यक्ति हो।	25,000 /	
8.	कोई व्यक्ति लोक परिवहन सेवा यथा ऑटो, कैब, रिक्शा, बस, ट्रेन आदि में फेस मास्क या फेस कवर (जिसमें नाक और मुंह समुचित रूप से ढका हो) नहीं पहने हुए हो।		1. क्षेत्रीय परिवहन अधिकारी और जिला परिवहन अधिकारी
9.	सभी कार्यस्थल पर कार्यअवधि के दौरान नियमित रूप से	10,000/-	 जिला उद्योग केन्द्र के सभी महाप्रबंधक

	सेनेटाईजेशन तथा सामाजिक दूरी की पालना नहीं कराई जाने पर।	2. रीको ईकाई के प्रमुख
10.	जिला कलक्टर एवं जिला मजिस्ट्रेट को लिखित पूर्व सूचना के बिना (विवाह अथवा अन्त्येष्टि/अंतिम संस्कार के अलावा) सामाजिक, धार्मिक, राजनैतिक अथवा अन्य किसी प्रकार का सार्वजनिक कार्यक्रम इत्यादि आयोजित करना।	 समस्त कार्यपालक मजिस्ट्रेट जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी

No. 03/PI/2021

Date- 10.04.2021

CIRCULAR

In view of exponential rise in Covid-19 cases across the State, for prevention of spread of pandemic and for safety and welfare of all the stakeholders, in supersession of all the previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 15.04.2021 onwards till 30.04.2021:-

- The functioning of the Subordinate Courts/Special Courts/ Tribunals would continue both with physical presence and video conferencing, however as far as possible the video conferencing shall be preferred to limit gathering in court rooms and court premises.
- 2. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.
- 3. Evidence will be recorded only in cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. In all other cases, evidence will be recorded only when the parties are desirous to do so.
- 4. The process for service of witnesses issued for the dates upto 30.04.2021 be called unserved by the concerned court except for the cases where evidence is to be recorded.
- 5. Presence of the parties shall not be insisted unless it is very essential and unavoidable. The request for personal exemption of accused/complainant/witness/parties shall be accordingly considered. No adverse orders will be passed for their absence.
- Judicial Custody remands shall be given only through Video conferencing, as far as possible.
- 7. Though physical filing shall continue, it is advised to prefer e-filing for safety of all concerned. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.

104.200

- Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- For court management to limit the gathering in court rooms, Covid-19 Module of CIS be optimally utilized.
- 10. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 11. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.
- 12. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 13. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.
- 14. Wearing of coat would be optional till further orders.
- 15. Entry of law interns in the court premises would be strictly prohibited.
- 16. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 17. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 18. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.

104.254

- 19. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 20. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 21. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be increased for early detection of infected persons and to contain the spread of Covid-19.
- 22. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.
- 23. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
- 24. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/1350(I)

Date- 10.04.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 02/PI/2021

Date- 22.03.2021

CIRCULAR

In view of the prevailing situation of Covid-19 cases across the State of Rajasthan, it is hereby notified that all the Subordinate Courts/Special Courts/Tribunals would continue to function in terms of this office Circular No. 01/PI/2021 dated 08.01.20201 (copy enclosed) and it is enjoined upon all concerned to ensure strict compliance of the directions, guidelines and preventive measures enumerated therein and all relevant guidelines issued by the Central/State Government from time to time.

All eligible stakeholders are requested to get their Covid-19 Vaccination done at earmarked Covid Vaccination Centres, the details of which are available in the office of each District & Sessions Judge.

By Order

023.254 **GENERAL** REGIST

No. Gen./XV/42/2020/1090

Date-22.03.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 01/PI/2021

Date- 08.01.2021

CIRCULAR

Considering the constant decline in Covid-19 positive cases in the entire State, while continuing with all preventive measures for effective control and containment of spread of COVID-19, following fresh directions are issued in supersession of all the previous directions for functioning of Subordinate Courts/ Special Courts/Tribunals from 11.01.2021 onwards till further orders:-

- All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.
- The court proceedings may also be conducted through video conferencing by Vidyo/whatsapp/skype/Jitsi/Google Meet or any other suitable video conferencing platform.
- 3. Hearing and recording of evidence will be started in all types of cases and if the parties fail to comply, appropriate orders as per law may be passed.
- 4. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 5. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.
- 6. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 7. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.

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- 8. Entry of law interns in the court premises would be strictly prohibited.
- 9. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 10. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 11. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 12. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 13. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 14. Covid-19 Testing of learned Advocates and Court Staff would be continued.
- 15. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
- 16. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR ERAL.

No. Gen./XV/42/2020/61

Date-08.01.2021

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 01/PI/2021

Date- 08.01.2021

CIRCULAR

Considering the constant decline in Covid-19 positive cases in the entire State, while continuing with all preventive measures for effective control and containment of spread of COVID-19, following fresh directions are issued in supersession of all the previous directions for functioning of Subordinate Courts/ Special Courts/Tribunals from 11.01.2021 onwards till further orders:-

- All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.
- The court proceedings may also be conducted through video conferencing by Vidyo/whatsapp/skype/Jitsi/Google Meet or any other suitable video conferencing platform.
- 3. Hearing and recording of evidence will be started in all types of cases and if the parties fail to comply, appropriate orders as per law may be passed.
- 4. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 5. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.
- 6. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.

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8. Entry of law interns in the court premises would be strictly prohibited.

No.

- 9. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 11. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 12. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 13. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 14. Covid-19 Testing of learned Advocates and Court Staff would be continued.
- 15. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
- 16. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen./XV/42/2020/61

2

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No.PI/2020/40

Date - 19.12.2020

CIRCULAR

For containment of spread of Covid-19, it is hereby notified that from 02.01.2021 to 08.01.2021, all the Subordinate Courts, Special Courts and Tribunals of Rajasthan would continue to function in terms of the directions issued by this office Circular No. 39/PI/2020 dated 11.12.2020 and Circular No. 30/P.I./2020 dated 17.10.2020 which were effective till 12.11.2020.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders and evidence will be recorded in all the case where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

All preventive measures for containment of spread of Covid-19 as enumerated in above Circular dated 17.10.2020 and all the relevant directions/guidelines issued by Centra/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/6341

Date - 19.12.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court Jodhpur/Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 39/PI/2020

Date - 11.12.2020

CIRCULAR

For containment of spread of Covid-19, it is hereby notified that from 14.12.2020 to 24.12.2020, all the Subordinate Courts, Special Courts and Tribunals of Rajasthan would continue to function in terms of the directions issued by this office Circular No. 37/PI/2020 dated 27.11.2020 and Circular No. 30/P.I./2020 dated 17.10.2020 which were effective till 12.11.2020.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders and evidence will be recorded in all the case where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

All preventive measures for containment of spread of Covid-19 as enumerated in above Circular dated 17.10.2020 and all the relevant directions/guidelines issued by Centra/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/6133

Date - 11.12.2020

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court Jodhpur/Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No.37/PI/2020

Date - 27.11.2020

CIRCULAR

In view of rise in Covid-19 positive cases in entire State during last few days, it is hereby notified that from 01.12.2020 to 11.12.2020, all the Subordinate Courts, Special Courts and Tribunals of Rajasthan would function in terms of the directions issued by this office Circular No. 30/P.I./2020 dated 17.10.2020 which were effective till 12.11.2020 through physical presence as well as video conferencing.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning and evidence will be recorded in all the cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

All preventive measures for containment of spread of Covid-19 as enumerated in above Circular dated 17.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/5910

Date -27.11.2020

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court Jodhpur/Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No.34/P.I./2020/

Date-19.11.2020

CIRCULAR

In view of exponential increase in Covid-19 positive case in Jaipur and Jodhpur during last few days, it is hereby notified that from 19.11.2020 to 27.11.2020, all the Subordinate Courts, Special Courts and Tribunals of **Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District situated at District Headquarters** would function in terms of the directions issued by this office Circular No.30/ P.I./2020/ dated 17.10.2020 and Circular No. 33/PI/2020 dated 01.11.2020 which were effective till 12.11.2020.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders and evidence will be recorded in all the cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

BY ORDER

REGISTRAR GENERAL

No. Gen/XV/42/2020/5803

Date:19.11.2020

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench
- 3. District & Sessions Judges Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District Judgeships with the request to circulate the same amongst all the Presiding Officers of their judgeship including Special Courts and Tribunals
- 4. Concerned Bar Associations through the District & Sessions Judges, Jaipur Metropolitan-I, laipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District Judgeships
- 5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 33 /PI/2020

Date- 01.11.2020

CIRCULAR

For functioning of Subordinate Courts/Special Courts/Tribunals of Rajasthan except the courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters, directions were issued vide this office Circular No. 30/PI/2020 dated 17.10.2020 and it was notified that the courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters would continue to function as per Circular No. 29/PI/2020 dated 01.10.2020 till 01.11.2020.

In view of prevailing situation, it is hereby notified that from 02.11.2020, the Courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters would also function as per this office Circular No. 30/PI/2020 dated 17.10.2020.

By Order

11.2520 REGISTRAR GENERAL

No. Gen/XV/42/2020/ 5546

Date 01.11.2020

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. District & Sessions Judges Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships with the request to circulate the same amongst all the Presiding Officers of their judgeship including Special Courts and Tribunals.
- Concerned Bar Associations through the District & Sessions Judges, Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships
- 5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 30/PI/2020

Date- 17.10.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all the previous directions, after considering the reports received from District Judges, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals from 19.10.2020 onwards till further orders:-

 From 19.10.2020, all the Subordinate Courts/Special Courts/Tribunals, except the courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters, shall start/continue regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.

The courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters would continue to function as per Circular No. 29/PI/2020 dated 01.10.2020 till 01.11.2020 subject to further directions.

- The court proceedings may also be conducted through video conferencing by Vidyo/whatsapp/skype/Jitsi or any other suitable video conferencing platform or tele-conferencing.
- Recording of evidence will be started in all the cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old.
- 4. Evidence will also be recorded in cases of all other categories where parties are desirous to do so and no adverse order will be passed in such cases till 12.11.2020 where parties do not lead evidence. From 18.11.2020, evidence will be recorded in all types of cases and if the parties fail to produce evidence, appropriate orders as per law may be passed.
- 5. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 6. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of International Content of Int

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Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.

- 7. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.
- 9. Wearing of coat would be optional till further orders.
- 10. Entry of law interns in the court premises would be strictly prohibited.
- 11. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 12. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 13. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 14. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 15. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 16. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.

- 17. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be continued.
- 18. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
- 19. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/5344

Date 17.10.2020

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 29/PI/2020

CIRCULAR

In view of prevailing situation amid outbreak of COVID-19, suggestions were solicited from all the District & Sessions Judges for functioning of Subordinate Courts/Special Courts/Tribunals in respective Judgeship. Following suggestions have been received in this regard:-

- Limited number of courts may continue to function through Video Conferencing for extremely urgent matters as directed vide this Office Circular No. 26/PI/2020 dated 19.09.2020.
- 2. All the Courts may start functioning through physical appearance for all types of cases except recording of evidence. In judicial custody matters, evidence may also be recorded through video conferencing.
- All the courts may start functioning through physical appearance only for extremely urgent matters. Extremely urgent matters will be those as enumerated in Circular No. 26/PI/2020 dated 19.09.2020.
- All the courts may start functioning through physical appearance for all types of cases.

In view of diverse situations prevailing in various Judgeship of the State, the District & Sessions Judges are directed to adopt any of the above mode for functioning of Subordinate Courts/Special Courts/Tribunals of the respective judgeship from 05.10.2020 to 16.10.2020 including limiting the court working hours and staff strength, as per local requirement.

Intimation of the mode of court functioning so adopted shall immediately be sent to this office through email at hc-rj@nic.in.

As per the requirement of local conditions, the District & Sessions Judges may shift from one mode to another even before 16.10.2020 and intimation thereof be sent immediately to this office on above email address.

All preventive measures as enumerated in this office Circular No. 26/PI/2020 dated 19.09.2020 and all the directions/guidelines issued by the Central/State Government from time to time for the purpose, as applicable, would be **strictly** followed by all the stakeholders.

The Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of these directions and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL
No. Gen/XV/42/2020/5183

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 26/PI/2020

Date - 19.09.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals through Video Conferencing from 21.09.2020 to 03.10.2020:-

- 1. Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 03.10.2020:
 - i. Bail Applications, Appeals under Special Acts regarding bails.
 - ii. Remand matters
 - iii. Injunction/stay Applications
 - iv. Supurdagi Applications
 - v. Statements under Section 164 Cr.P.C. including dying declarations.
 - vi. Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
- 2. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype/Jitsi/tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each Court and the smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- 3. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to present hard-copy file soon after the regular work resumes. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 4 In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file soon after the regular work resumes. Filing through email shall be entertained only when Mobile Number having whatsapp or which may be contacted for video calling is mentioned. A matter filed through email shall be treated to be filled only when it is actually taken up by the mail shall be treated to be filled only when it is actually taken up by the mail court.

- 5. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- 6 The process of service of witnesses issued for the dates upto 03.10.2020 shall be returned unserved to the concerned Court. Concerned Police officials shall be requested accordingly.
- 7. Presence of the parties shall not be insisted unless it is very essential and unavoidable.
- 8. The requests for personal exemption of accused/complainant/ witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
- 9. Only litigants whose presence is required by the court shall be permitted to attend the court.
- 10. Judicial Custody remands shall be given through video conferencing as far as possible.
- 11. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters of all the Subordinate Courts/Special Courts/Tribunals. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for extremely urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings and not leave headquarter without permission.
- 12 Only bare essential court staff required to manage the above extremely urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings and not leave headquarter without prior permission.
- 13. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 14. To avoid public gathering and crowding, no function or other event of mass gathering shall be permitted in the court premises.

- 15. Mediation proceedings shall be held only in urgent matters.
- 16. Entry of Law Students and interns shall remain prohibited in court premises.
- 17. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- 18. Keeping in view the local conditions, minimum entry gates shall be kept open in each court complex and each of such entry gate shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 19. Bare essential Canteens/shops selling food articles/photocopy shop in the court premises shall remain open till 03.10.2020 on rotational basis to be decided by the Committee of one Judicial Officer, Bar President and one Senior Court Staff already constituted for every court complex to supervise and monitor the situation. Due arrangements of drinking water in each court complex be ensured.
- 20. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 21. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 22. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning and sanitization with sodium hypochlorite may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 24. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Covid-19. In coordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

- 25. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
- 26. The Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of these directions and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/4967

Date -19.09.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2 Presiding Officers of all the Special Courts and Tribunals.
- 3 All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

Date 19.09.2020

NOTICE

In view of recent Covid-19 test results of Judicial Officers, Advocates and Court Staff, it is hereby notified that the functioning of Subordinate Courts/Special Courts/Tribunals of Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District Judgeships situated at Jaipur/Jodhpur headquarter shall be restricted only for extremely urgent work through video conferencing on 19.09.2020 so that the court premises may be sanitized and Covid-19 tests of remaining Judicial Officers, Advocates and Court Staff may be conducted.

The District Judges of above judgeships would depute for their respective judgeships, bare essential judicial officer(s) as per requirement for discharge of extremely urgent work. Bare essential court staff required to manage the work would be called to attend the office. Remaining judicial officers and court staff will not be required to attend the court/office on 19.09.2020.

The judicial officer(s) so deputed by the District Judge will decide urgency of the matter.

Common dates will be given in the cases listed on 19.09.2020 which will be notified on the web site of judgeship concerned.

The details of the judicial officers so deputed shall also be displayed on the official website of the judgeship concerned for information of all concerned.

The facility of Covid-19 tests would be available in the Court Premises, Bani Park, Jaipur and District Court premises, Jodhpur for the Judicial Officers, Advocates and Court Staff.

BY ORDER

REGISTRAR GENERAL

No. Gen/XV/42/2020/4926

Date -19.09.2020

Copy forwarded to the following for information and necessary action:-

- 1. District & Sessions Judge, Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District.
- 2. Presiding Officers of all the Special Courts and Tribunals, Jaipur and Jodhpur.
- 3. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 4. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 5. President, The Jaipur Bar Association.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the Circular on the official website of Rajasthan High Court.
- Chief Medical & Health Officer, Jaipur/Jodhpur with the request to make necessary arrangements for sanitization of court premises and for Covid-19 tests of Judicial Officers, Advocates and Court Staff.

BY ORDER



No.25/PI/2020

Date - 14.09.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals through Video Conferencing from 15.09.2020 to 01.10.2020:-

- From 15.09.2020 to 01.10.2020, all the Subordinate Courts/Special Courts/ Tribunals shall function only for urgent matters on all working days and observe the regular working hours. Following shall be deemed to be urgent cases:-
 - Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Injunctions/Stay Applications.
 - iii. Supurdagi Applications.
 - iv. Petty matters which can be disposed off by imposing fine only.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. Claim Petitions under Section 140 M.V. Act.
 - vii. The cases which may be disposed off through plead guilty, compromise, withdrawal and with the consent of parties.

viii. Any other matter which the Court considers to be urgent.

- In all cases other than urgent matters, next date shall be fixed in each case keeping in view nature of particular case so as to regulate the cause list for regular functioning of the courts after 01.10.2020.
- 3. Presence of the parties shall not be insisted unless it is very essential and unavoidable.
- 4. The requests for personal exemption of accused/complainant/ witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
- 5. Next dates shall be updated in CIS on the same day and shall also be notified on the Notice Board of the Court and local Bar Association.
- 6. Judicial Custody remands shall be given through video conferencing as far as possible.

- 7. Hearing of urgent matters would be through video conferencing by Vidyo/ whatsapp/skype/Jitsi or tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each court and the smart phones with official SIM for electronic service of processes (NSTEP) may be used.
- 8. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajsathan High Court with the condition to present hard-copy file soon after the regular work resumes. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
- 9. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file soon after the regular work resumes. Filing through email shall be entertained only when Mobile Number having whatsapp or which may be contacted for video calling is mentioned. A matter filed through email shall be treated to be filled only when it is actually taken up by the court.
- 10. The process of service of witnesses issued for the dates upto 01.10.2020 shall be returned unserved to the concerned Court. Concerned Police officials shall be requested accordingly.
- 11. During above period, besides urgent work, the Subordinate Courts/Special Courts/Tribunals would discharge administrative works such as updating dates/proceedings in CIS, preparation of periodical returns, periodical inspection of courts and offices, holding of periodical meetings, physical verification of files to ensure that there is no difference in manual statistical statement and pendency in CIS, verification and disposal of Malkhana articles, preparation and consignment of record, verification and updation of standing arrest warrants with police record, service matters related to court staff and other like works.
- 12. Court staff required at a time, to manage the above urgent work, shall be called on rotational basis. The court staff not called to attend the office, shall remain available at home during office hours and will not leave headquarter without prior permission. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distancing between them.

- 13. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 14. To avoid public gathering and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- 15. Mediation proceedings shall be held only in urgent matters.
- 16. Entry of Law Students and interns shall remain prohibited in court premises.
- 17. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- 18. Keeping in view the local conditions, minimum entry gates shall be kept open in each court complex and each of such entry gate shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 19. Bare essential Canteens/shops selling food articles/photocopy shop in the court premises shall remain open till 01.10.2020 on rotational basis to be decided by the Committee of one Judicial Officer, Bar President and one Senior Court Staff already constituted for every court complex to supervise and monitor the situation. Due arrangements of drinking water in each court complex be ensured.
- 20. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 21. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 22. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 24. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Covid-19. In coordination with these Nodal Officers, para medical personnel be deployed

in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

- 25. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
- 26. The Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure the compliance of these directions and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/4860

Date -14.09.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No.24/PI/2020

Date - 03.09.2020

CIRCULAR

In view of prevailing situation of Covid-19 pandemic, in partial modification of this office previous Circular No.PI/2020/20 dated 12.06.2020, it is notified for all the subordinate courts/special courts/tribunals that till **30.09.2020**, no adverse orders would be passed in the cases where parties do not lead evidence and evidence would only be recorded in cases where the parties are desirous to do so, while ensuring all preventive measures and social distancing.

By Order

Registrar General

Date - 03.09.2020

No.Gen/XV/42/2020/4678

- 1. All the District & Sessions Judges with the request to circular the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

Registrar General

Date 19.08.2020

NOTICE

In view of prevailing situation and that sampling and results of Covid-19 tests are under process, it is notified that in continuation of this Office Notice No.Gen/XV/42/2020/4438, dated 16.08.2020, the court and office work in Subordinate Courts/Special Courts/Tribunals situated at Jaipur Headquarter shall remain suspended on 20.08.2020 and 21.08.2020.

All concerned persons are requested to get them tested for COVID-19. The facility of testing is available in District Court Premises, Bani Park, Jaipur.

By Order

Registr eneral

No. Gen/XV/42/2020/ 4509

Date - 19.08.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- District & Sessions Judges Jaipur Metropolitan-I, Jaipur Metropolitan-II & Jaipur District to get Covid-19 tests conducted of all concerned.
- 7. The Chairman, Bar Council of Rajasthan.
- 8. President, the Jaipur Bar Association, Jaipur.
- 9. The Registrar (Vig.)/(Writs)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.



Date 16.08.2020

NOTICE

In view of fact that Covid-19 tests have been conducted in the Courts at Jaipur Headquarter, results of which are awaited and more tests are to be conducted, it is notified that court and office work in Subordinate Courts/Special Courts/Tribunals situated at Jaipur Headquarter shall remain suspended on 17.08.2020, 18.08.2020 and 19.08.2020 for Covid-19 testing.

All the concerned persons are requested to get them tested for Covid-19. The facility of testing is available in District Court Premises, Bani Park, Jaipur during the period from 17.08.2020 to 19.08.2020 also.

By Order

Registrar General

No. Gen/XV/42/2020/4438

Date - 16.08.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan Rajasthan.
- District & Sessions Judges, Jaipur Metropolitan-I, Jaipur Metropolitan-II & Jaipur District to get Covid-19 tests conducted of all concerned.
- 7. The Chairman, Bar Council of Rajasthan.
- 8. President, the Jaipur Bar Association, Jaipur.
- 9. The Registrar (Vig.)/ (Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/ (CPC)/ (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. at New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.



No.23/PI/2020

Date - 05.08.2020

CIRCULAR

In view of prevailing situation of Covid-19 pandemic, in partial modification of this office previous Circular No.PI/2020/20 dated 12.06.2020, it is notified for all the subordinate courts/special courts/tribunals that till 31.08.2020 no adverse orders would be passed in the cases where parties do not lead evidence and evidence would only be recorded in cases where the parties are desirous to do so, while ensuring all preventive measures and social distancing.

By Order

GENERAL REGISTR

No. Gen/XV/42/2020/4257

Date – 05.08.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. /PI/2020/20

Date - 12.06.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals from 15.06.2020 to 28.06.2020 and thereafter from 29.06.2020 till further orders:-

- From 15.06.2020 to 28.06.2020, all the Subordinate Courts/Special Courts/ Tribunals shall function for only urgent matters on all working days and observe the regular working hours. Following shall be deemed to be urgent cases:
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Injunctions/Stay Applications.
 - iii. Supurdagi Applications.
 - iv. Petty matters which can be disposed by imposing fine only.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. The cases which may be disposed of through plead guilty, compromise, withdrawal and with the consent of parties.

vii. Any other matter which the Court considers to be urgent.

- In all cases other than urgent matters, next dates shall be fixed so as to regulate the cause list for regular working of the courts. Cases of final arguments/misc. applications shall be identified and fixed in July 2020 as far as possible.
- 3. Next dates shall be updated in CIS on the same day and shall also be notified on the Notice Board of the Court and local Bar Association.
- Judicial Custody remands shall be given through video conferencing as far as possible.
- 5. Hearing of urgent matters would continue through video conferencing by Vidyo/whatsapp/skype/Jitsi or tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each court and the smart phones with official SIM for electronic service of processes (NSTEP) may be used.
- 6. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present hard-copy file soon after the regular work resumes.



- 7. During above period, besides urgent work, the Subordinate Courts/Special Courts/Tribunals would discharge administrative works such as updating dates/proceedings in CIS, physical verification of files to ensure that there is no difference in manual statistical statement and pendency in CIS, verification and disposal of Malkhana articles, preparation and consignment of record, verification and updation of standing arrest warrants with police record and other like works.
- 8. From 15.06.2020, all the court staff would attend the office except those residing in Containment Zones/Restricted Areas/Area under Curfew and under Quarantine/Isolation who would remain available at home and would not leave the headquarter without permission.
- If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 10. The concerned Presiding Officer may permit the court staff to leave for home before the office hours on rotational basis, if the concerned staff has completed the work assigned to him for the day. However, it will be ensured that overall work does not suffer and the tasks are completed in a planned time bound manner.
- 11. From 29.06.2020 onwards, the Subordinate Courts/Special Courts/Tribunals shall resume regular functioning except recording of evidence which shall be started from 01.08.2020. Processes for witnesses in cases which are more than 5 years old and Judicial custody cases be issued so that recording of witnesses may be started from August 2020.
- 12. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court premises and in court rooms.
- 13. Learned Advocates, Litigants and other Stake-holders residing in Containment Zones/Restricted Areas/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter in the court premises.
- 14. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.

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- 15. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 16. Wearing of coat would be optional till further orders.
- 17. Entry of law interns in the court premises would be strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 20. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 21. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 22. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 24. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
- 25. A Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure the compliance of these directions and to take appropriate remedial steps.

By Order

No. Gen/XV/42/2020/3534

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 19/PI/2020/

Date - 30.05.2020

CIRCULAR

In view of prevailing situation, it is notified that Circulars No. 14/PI/2020 dated 14.04.2020 and No. 18/PI/2020 dated 17.05.2020 issued for Subordinate Courts/Special Courts/Tribunals shall continue to remain in force till 14.06.2020.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/3341

Date - 30.05.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

राजस्थान उच्च न्यायालय, जोधपुर

ः विज्ञप्ति ः

क्रमांक : 04 / विविध / 2020

दिनांक : 19.05.2020

माननीय पूर्णपीठ के संकल्प दिनांक 16.05.2020 की अनुपालना में कोरोना वाईरस (कोविड–19)संकमण के कारण वर्ष– 2020 में किसी भी न्यायिक अधिकारी को ग्रीष्मावकाश के उपभोग की अनुमति नहीं दी जायेगी तथा घोषित राजपत्रित अवकाश, रविवारीय अवकाश, द्वितीय शनिवार व चतुर्थ शनिवार के अवकाश के अतिरिक्त दिनांक 01 जून, 2020 से 28 जून, 2020 की अवधि में समस्त अधीनस्थ न्यायालय खुले रहेंगे एवं सिविल न्यायालय कैलेण्डर 2020 के अनुसार कार्य करेंगे।

सभी जिला एवं सेशन न्यायाधीश अपने न्याय क्षेत्र के उन न्यायालयों को जो अनन्यतः दीवानी कार्य कर रहे है,उन्हें उपरोक्त समयावधि के लिए सुनवाई एवं निस्तारण हेतु समुचित फौजदारी कार्य (अपील, रिवीजन तथा ऐसे अन्य मामले जो अंतिम बहस के प्रकम पर हो तथा जिनका उक्त अवधि में निस्तारण संभव हो) अंतरित करेंगे परन्तु माननीय सर्वोच्च न्यायालय, माननीय उच्च न्यायालय अथवा अन्य किसी वरिष्ठ अधिकारिता वाले न्यायालय से प्राप्त निर्देशों (Directions) के प्रकरण इस समयावधि में अंतरित नहीं किये जायेंगे।

समस्त जिला एवं सेशन न्यायाधीश दिनांक 11.07.2020 तक यह सूचना भिजवायेंगे कि उक्त अवधि में कुल कितने प्रकरणों का अंतरण किया गया तथा उन प्रकरणों में से इस समयावधि में कुल कितने प्रकरणों का, अन्तरण के अतिरिक्त अन्यथा निस्तारण हुआ।

रजिस्ट्रार(प्रशासन)

क्रमांक : Gen/XII/05/2020/ ु २०3 दिनांकः 19.05.2020 प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :--

- 1. रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर।
- 2. प्रमुख शासन सचिव, विधि एवं विधिक कार्य विभाग, जयपुर।
- महालेखाकार, राजस्थान, जयपुर।

निदेशक, जनसम्पर्क कार्यालय, राजस्थान, जयपूर।

- 5. समस्त जिला एवं सेशन न्यायाधीशों को इस निर्देश के साथ कि वे इस विज्ञप्ति को अपने न्यायक्षेत्र के सभी संबंधित न्यायालयों / विशिष्ट न्यायालयों को वितरित करायेंगें।
- 6. अधीक्षक, राजकीय केन्द्रीय मुद्रणालय, जयपुर को राजपत्र के आगामी अंक में प्रकाशन हेतु।
- 7. समस्त रजिस्ट्रार, राजस्थान उच्च न्यायालय, जोधपुर / जयपुर पीठ, जयपुर।
- 8. रजिस्ट्रार (वर्गीकरण), राजस्थान उच्च न्यायालय जोधपुर को राजस्थान उच्च न्यायालय की वेबसाइट पर तुरंत प्रभाव से अपलोड करने हेतु।
- 9. समस्त डिप्टी रजिस्ट्रार, राजस्थान उच्च न्यायालय, जोधपुर / जयपुर पीठ, जयपुर।
- 10. प्रशासनिक अधिकारी (न्यायिक), स्थापन्न शाखा, (आर.जे.एस.) (अवकाश) अनुभाग, सामान्य अनुभाग, राजस्थान उच्च न्यायालय, जोधपुर ।

"प्रारूप"

न्यायक्षेत्र का नाम

क्र. स.	न्यायालय का	दिनांक	दिनांक	दिनांक	विशेष
	नाम	01.06.20 से	01.06.20 से	01.06.20 से	विवरण
		28.06.20 के	28.06.20 के	28.06.20 के	
		दौरान	दौरान कुल	दौरान अन्तरित	
		अन्तरित किये	निस्तारित किये	किये गये	
		गये प्रकरणों	गये प्रकरणों की	प्रकरणों में से	
		की संख्या	संख्या	निस्तारित किये	
				गयें प्रकरणों	
				की संख्या	

No. 18/PI/2020

Date - 17.05.2020

CIRCULAR

In view of the fact that the lock-down declared by the Central Government is still continuing, it is notified that Circular No. 14/PI/2020 dated 14.04.2020 issued for Subordinate Courts/Special Courts/Tribunals shall remain in force till further orders with the modification that the Presiding Officers deputed for urgent work shall hold the court between 08:30 AM and 12.30 PM (with half-an-hour break from 10:00 AM to 10:30 AM).

It is further notified that the Special Courts/Tribunals shall also function between the above timings for urgent matters in terms of the Circular No. 14/PI/2020 dated 14.04.2020.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/3031

Date - 17.05.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 17/PI/2020/

Date - 02.05.2020

CIRCULAR

In view of the extension of lock-down by the Central Government for two weeks from 04.05.2020, it is notified that Circular No. 14/PI/2020 dated 14.04.2020 issued for Subordinate Courts/Special Courts/Tribunals shall remain in force till 17.05.2020 and/or till further orders.

It is further notified that although Notification No. 05/EV/2020 dated 02.05.2020 has been issued for observance of morning Court hours from 04.05.2020 to 28.06.2020 but during the lock-down period from 04.05.2020 to 17.05.2020, the Presiding Officers, deputed for urgent work shall hold the Courts between 08.30 A.M. to 11.00 A.M.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/ 2697

Date - 02.05.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 16/PI/2020

Date- 20.04.2020

CIRCULAR

In view of safety concerns of various stakeholders and consideration of representation/suggestions, the directions issued vide Circular No. 15/PI/2020 dated 19.04.2020 are hereby kept in abeyance till further orders.

The Subordinate Courts/Special Courts/Tribunals of Rajasthan would continue to function in terms of this office Circular No. 14/PI/2020 dated 14.04.2020.

By Order

04.2020 REGISTRAR GENERAL

No. Gen/XV/42/2020/2675

Date - 20.04.2020

- 1. The Registrar Cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. PS to all Hon'ble Judges, Rajasthan High Court.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 15/PI/2020

Date- 19.04.2020

CIRCULAR

In view of the Guidelines issued by Ministry of Home Affairs, Government of India vide Order No. 40-3/2020-DM-I(A) dated 15.04.2020 and State Government Order No. F.33(2)Home/Gr.9/2019 dated 15.04.2020, for effective control and containment over spread of corona virus, following further directions are issued which shall remain in force w.e.f. 20.04.2020 till 03.05.2020 and/or till further orders:-

- 1. All the Subordinate Courts/Special Courts/Tribunals shall remain open for extremely urgent judicial work on all working days and observe the regular working hours.
- 2. Extremely urgent judicial work shall be discharged from 02.00 pm to 04.00 pm and the remaining time shall be for administrative work.
- 3. Only bare essential staff of each court shall be called on rotational basis to manage the above extremely urgent judicial work and administrative work. Remaining staff would not be required to attend the office but shall not leave headquarter and remain available at home during office timings.
- 4. Subject to above modifications, all the directions issued vide this office Circular No. 14/PI/2020 dated 14.04.2020 shall continue to apply.
- 5. Compliance of above stated guidelines issued by the Government of India and the State Government shall be ensured by all concerned.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2674

Date - 19.04.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. PS to all Hon'ble Judges, Rajasthan High Court.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 14/PI/2020

Date- 14.04.2020

CIRCULAR

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Subordinate Courts/Special Courts/Tribunals which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only extremely urgent matters be taken up

- i. Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 03.05.2020:-
 - (a) Bail Applications, Appeals under Special Acts regarding bails.
 - (b) Remand matters
 - (c) Injunction/stay Applications,
 - (d) Supurdagi Applications.
 - (e) Statements under Section 164 Cr.P.C. including dying declarations.
 - (f) Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
 - (g) All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, All-in-one Computer available in each Court and the smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.
- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before

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jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.

- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government has imposed ban on the private vehicles, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

2. Steps to limit the gatherings in court rooms and court premises

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. The requests for personal exemption of accused / complainant / witnesses / parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 03.05.2020 shall be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. The directions issued for extension of remand vide this office letter no. Gen/XV/43/2020/2600 dated 29.03.2020 shall remain in

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force till 03.05.2020.

- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 03.05.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite and Benzoic Acid.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2020. However, drinking water arrangements shall be duly ensured. One photocopy shop in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- viii. Director General of Police shall be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 03.05.2020.
- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are

advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. Monitoring

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2651

Date - 14.04.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification. Raiasthan High Court. Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 13/PI/2020

Date- 30.03.2020

CIRCULAR

In view of prevailing situation and Nation wide lock-down by Government of India till 14.04.2020, the directions issued vide this office Circular No. 12/PI/2020 dated 24.03.2020 for observance in Subordinate Courts/Special Courts/Tribunals shall remain in force till 14.04.2020 and/or till further orders.

By Order

REGISTRA R GENERAL

No. Gen/XV/42/2020/2607

Date - 30.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. District Judge Bhilwara with the request to follow the directions in terms of letter no. Gen./XV/43/2020/2603 dated 29.03.2020.
- 3. Presiding Officers of all the Special Courts and Tribunals.
- 4. All the Bar Associations through the concerned District & Sessions Judges.
- 5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 12/PI/2020

Date- 24.03.2020

CIRCULAR

For effective control and containment over spread of corona virus, instructions have been issued vide previous circulars. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Subordinate Courts/Special Courts/Tribunals till 31.03.2020 and/or till further orders:-

i. Only extremely urgent matters be taken up

Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 31.03.2020:-

- i. Bail Applications, Appeals under Special Acts regarding bails.
- ii. Remand matters
- iii. Injunction/stay Applications,
- iv. Supurdagi Applications.
- v. Statements under Section 164 Cr.P.C. including dying declarations.
- vi. Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
- vii.All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings

shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.

- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.
- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government vide order dated 23.03.2020 has imposed ban on the private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.
- 2. Steps to limit the gatherings in court rooms and court premises
 - i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.

- ii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate

the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.

- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. Monitoring

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

Ŕ GENERAL REGISTR

Date - 24.03.2020

No. Gen/XV/42/2020/2598

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. Estt./HC/2020

Date 23.03.2020

CLARIFICATION

Though the Notification and Circular dated 22.03.2020 issued regarding measures for containment over spread of corona virus are amply clear, however in order to remove any sort of confusion, it is further clarified that only those bare minimum Judicial Officers and staff are required to come to court who have been deputed by the concerned District Judge for urgent work till 31.03.2020.

Personal presence/appearance of parties is also not required for filing or otherwise as for the purpose of limitation, filing of scanned copies of pleadings through email has been allowed in the High Court as well as subordinate courts.

In High Court also, only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work till 31.03.2020. Likewise, only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020.

A fresh circular containing all issues dealt with in earlier notification/circulars shall be issued shortly.

By Order

REGISTRAR GENERAL

No. Estt./HC/2020/620

Date 23.03.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2.P.S. to All Hon'ble Judges, Rajasthan High Court.

3. The Registrar General, Rajasthan High Court.

4. Advocate General, Rajasthan.

5.Addl. Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates' Association, Jodhpur.

8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

11.Member Secretary, Rajasthan State Legal Services Authority.

12. The Director, Rajasthan State Judicial Academy, Jodhpur.

13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.

CE Huew REGISTRAR GENERAL

No. 11/PI/2020

CIRCULAR

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Subordinate Courts/Special Courts/Tribunals in continuation to earlier Circulars of this office issued in this regard:-

- 1. Only urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- 2. Filing of fresh urgent cases/application only may also be made on official email address of the court concerned with the condition to present the hard-copy file soon after the regular work resumes. Mobile number which is having whatsapp or the skype account address and email address will be mentioned on the cases filed through email, failing which, the same will not be entertained.
- 3. The District Judges are authorized to depute in rotation bare essential judicial officers at each court complex for hearing of urgent matters.
- 4. Only bare essential court staff required to manage the above urgent work shall be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings on rotational basis.
- 5. The Presiding Officers deputed for urgent work shall ensure that the orders are uploaded on CIS immediately after the same are signed by them.
- 6. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- 7. All previous directions issued in this regard shall remain in force 23.200 subject to the instructions issued vide this Circular.

 The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

REGISTRAR GENERAL

Date - 22.03.2020

No. Gen/XV/42/2020/2595

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

No. 10/PI/2020

Date 20.03.2020

ÇIRÇULAR

In supersession of Circular No. 09/PI/2020 dated 19.03.2020, it is directed that in view of the outbreak of Coronavirus (COVID-19), the Presiding Officers of subordinate courts shall hold the court for urgent work only from 02.00 pm to 04.00 pm on each working day.

For de-congestion in the court premises, the strength of non-gazetted staff in subordinate Courts shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave		Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
28.03.2020 & 30.03.2020	31.03.2020	31.03.2020	28.03.2020 & 30.03.2020

The Presiding Officer of the concerned Court shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

A copy of the Notification No. PA/RG/Misc./2020/604 Dated 19.03.2020 issued for Rajasthan High Court is enclosed herewith with the direction to adopt the similar process so far as applicable to the subordinate courts.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order REGISTRAR GENERAL

Date - 20,03.2020

No. Gen/XV/42/2020/2582

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. The Director General of Police, Rajasthan with request to issue instructions to all concerned to present the accused persons for remand only during 2.00 pm to 4.00 pm.
- 3. Presiding Officers of all the Special Courts and Tribunals.
- 4. All the Bar Associations through the concerned District & Sessions Judges:
- 5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



No. 09/PI/2020

Date 19.03.2020

CIRCULAR

In view of the outbreak of Coronavirus (COVID-19), the Presiding Officers of subordinate courts shall hold the court for urgent work only from 02.00 pm to 04.00 pm on each working day.

For de-congestion in the court premises, the strength of non-gazetted staff in subordinate Courts shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
30.03.2020	31.03.2020	31.03.2020	30.03.2020

The Presiding Officer of the concerned Court shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

A copy of the Notification No. PA/RG/Misc./2020/604 Dated 19.03.2020 issued for Rajasthan High Court is enclosed herewith with the direction to adopt the similar process so far as applicable to the subordinate courts.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

Aq.3.250 **REGISTRAR GENERAL**

Date - 19.03.2020

No. Gen/XV/42/2020/ 2580

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.

- 2. The Director General of Police, Rajasthan with request to issue instructions to all concerned to present the accused persons for remand only during 2.00 pm to 4.00 pm.
- 3. Presiding Officers of all the Special Courts and Tribunals.
- 4. All the Bar Associations through the concerned District & Sessions Judges.
- 5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. 08/P.I./2020

Date 17.03.2020

CIRCULAR

In continuation to this office Circular No. 07/PI/2020 dated 15.03.2020 issued to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued to be observed in subordinate courts, special courts and tribunals of Rajasthan:-

1. Only urgent matters be taken up

- i. Subordinate courts of Rajasthan shall take up only the following urgent matters till 31.03.2020:-
 - I. Bail Applications, Appeals under Special Acts regarding bails.
 - II. Remand matters (in second session of court sitting)
 - III. Injunction/stay Applications,
 - IV. Supurdagi Applications.
 - V. Statements under Section 164 Cr.P.C. including dying declarations.
 - VI. Any other urgent matter to be decided by the Presiding Officer of concerned court.

All other matters shall be adjourned suitably subject to further directions.

- ii. In matters having no urgency, common dates shall be given and updated on the same day in CIS so that the lawyers and litigants would get the next dates without coming to the court.
- iii. The filing of cases in subordinate courts shall remain open and limitation period shall continue to run as before.
- 2. Steps to limit the gatherings in court rooms and court premises
 - i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
 - ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
 - iii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.

- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.
- ix. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In coordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for

suspected infectants may be timely taken up. List of Nodal Officers of each district declared by the State Government shall be published on the High Court website.

4. State Government may be moved for-

i. Making available thermal guns for checking temperature of the entrant in Court Complexes.

5. Monitoring

- A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2523

Date - 17.03.2020

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR No. $0 \neq / P. \hat{I} \cdot / 2020$ Dat

Dated: 15.03.2020

CIRCULAR

In order to have effective control and containment over spread of Novel Corona Virus (COVID-19), following instructions are issued to be observed in the premises of all the subordinate courts of Rajasthan:-

- 1. Public gatherings in the premises of all the subordinate courts be avoided as far as possible. No function or other event of mass gathering shall be permitted in the court premises.
- 2. The subordinate courts should not insist on the presence of the parties unless it is very essential and unavoidable. The requests for personal exemption of accused/complainant/witnesses/parties be accordingly considered and adverse orders may be avoided for their absence.
- 3. As far as possible, remand of all the prisoners be given only through video conferencing and over crowding in the lockup be avoided.
- 4. Mediation proceedings be held only in urgent matters.
- 5. All the learned members of Bar be requested to advise their clients not to visit the court premises unless it is very essential and unavoidable.
- 6. In all the court rooms and offices, chairs, tables, gates, railings and other things be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- 7. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In coordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check-up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- 8. Court staff suffering from cold/cough or sneezing would be instructed to strictly follow the medical advice.
- 9. All concerned shall also ensure the preventive and remedial measures as instructed or advised by the Central/State Governments and other competent authorities from time to time.

This Circular shall remain in force till further orders.

By Order 5.3.2020 REGISTRAR GENERAL

No. Gen/XV/42/2020/2504

Date: 15.03.2020

- 01. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 02. All the Bar Associations through the concerned District & Sessions Judges.
- 03. Registrar Classification, Rajasthan High Court to upload the same on the official website of this office.

Registrar (Admn.)